

Mr. Speaker: I shall put the demands to the vote of the House. The question is:

"That the respective sums not exceeding the amount shown in the fourth column of the order paper, be granted to the President, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March 1965, in respect of the heads of demands entered in the second column thereof against Demands Nos. 70 to 73 and 134 relating to the Ministry of Labour and Employment."

The motion was adopted.

[The motions of Demands for Grants which were adopted by the Lok Sabha are reproduced below—Ed.].

DEMAND NO. 70—MINISTRY OF LABOUR AND EMPLOYMENT

"That a sum not exceeding Rs. 27,11,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Ministry of Labour and Employment'."

DEMAND NO. 71—CHIEF INSPECTOR OF MINES

"That a sum not exceeding Rs. 31,92,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Chief Inspector of Mines'."

DEMAND NO. 72—LABOUR AND EMPLOYMENT

"That a sum not exceeding Rs. 10,34,01,000 be granted to the President to complete the sum

necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Labour and Employment'."

DEMAND NO. 73—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF LABOUR AND EMPLOYMENT

"That a sum not exceeding Rs. 13,67,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Other Revenue Expenditure of the Ministry of Labour and Employment'."

DEMAND NO. 134—CAPITAL OUTLAY OF THE MINISTRY OF LABOUR AND EMPLOYMENT

"That a sum not exceeding Rs. 3,40,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Capital Outlay of the Ministry of Labour and Employment'."

17.25 hrs.

MINISTRY OF DEFENCE

Mr. Speaker: We shall now take up the discussion on the Demands for Grants under the control of the Ministry of Defence.

Shrimati Renu Chakravartty: Are we to begin now?

Mr. Speaker: Just as she likes.

Shrimati Renu Chakravartty: Then the cut motions may be moved first.

Mr. Speaker: Then shall we only take up the cut motions now and get them moved and adjourn?

Several hon. Members: Yes, Sir.

DEMAND No. 6—DEFENCE SERVICES,
EFFECTIVE—AIR FORCE

Mr. Speaker: Very well.

Mr. Speaker: Motion moved:

I shall first place the Demands before the House.

"That a sum not exceeding Rs. 1,14,22,58,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Defence Services, Effective—Air Force'."

DEMAND No. 3—MINISTRY OF DEFENCE

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 55,46,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Ministry of Defence'."

DEMAND No. 7—DEFENCE SERVICES—
NON-EFFECTIVE

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 20,07,50,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Defence Services—Non-effective'."

DEMAND No. 4—DEFENCE SERVICES,
EFFECTIVE—ARMY

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 5,34,31,13,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Defence Services, Effective—Army'."

DEMAND No. 113—DEFENCE CAPITAL
OUTLAY

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 1,29,20,42,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Defence Capital Outlay'."

DEMAND No. 5—DEFENCE SERVICES,
EFFECTIVE—NAVY

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 21,21,62,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Defence Services, Effective—Navy'."

Mr. Speaker: Now, the Cut Motions.

Shri H. C. Soy (Singhabhum): I beg to move:

(i) "That the demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Need to check financial irregularities and avoidable losses. (1) .

[Shri H. C. Soy]

(ii) "That the demand under the head Defence Services, *Effective—Army*' be reduced by Rs. 100."

[Need to post Adivasi commissioned officers in predominantly Adivasi regiments styled Bihar Regiments. (3)].

Shri Hari Vishnu Kamath: I beg to move:

(iii) "That the demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Failure to take effective steps for building up the national defences, and thus failing to seriously implement the solemn pledge taken in the House on November 14, 1962 to drive out the Chinese invader from the sacred soil of India. (6)].

(iv) "That the demand under the the head 'Ministry of Defence' be reduced by Rs. 100."

[Failure to take effective steps to meet the situation created by a bellicose Pakistan Government in political and military alliance with the Government of China (7)].

Shri A. V. Raghavam (Badagarh): I beg to move:

(i) "That the demand under the head 'Ministry of Defence' be reduced to Re. 1."

[Discrimination based on sex in the Military Nursing Officers' cadre (8)].

(ii) "That the demand under the head 'Ministry of Defence' be reduced to Re. 1."

[Indiscriminate discharge of defence personnel on the basis of unfair police verification reports. (9)].

(iii) "That the Demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Inadequate family accommodation for jawans. (14)].

(iv) "That the Demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Need to provide annual increment instead of two quinquennial increments to other ranks for every completed year of service. (15)].

(v) "That the Demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Need to enhance the emoluments of jawans. (16)].

(vi) "That the Demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Discrimination in the matter of starting Defence production units in Kerala. (17)].

(vii) "That the Demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Need to relax regulations regarding promotions on the basis of passing Hindi Test to non-Hindi speaking jawans. (18)].

(viii) "That the Demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Need to provide fifty per cent of the vacancies in the commissioned cadre by promotions from the lower cadre and to relax regulations regarding age and educational qualifications. (19)].

(ix) "That the Demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Need to introduce the system of verification of antecedents through the State Soldiers, Sailors and Airmen's Board instead of the present system of verification through Police. (20)].

(x) "That the Demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Need to provide better service conditions for the employees of the State Soldiers, Sailors and Airmen's Board and the D.S.S. & A. Board. (21)].

(xi) "That the Demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Need to instal telephone facilities in all the District Soldiers, Sailors and Airmen's Board. (22)].

(xii) "That the Demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Need to reserve 25 per cent. of the vacancies in Central Government services to ex-servicemen. (23)].

(xiii) "That the Demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Need to count the period of war service for purposes of promotions for ex-servicemen. (24)].

(xiv) "That the Demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Need to decide the quantum of pension on the basis of salary plus the cost of perquisites granted to servicemen while on leave. (25)].

(xv) "That the Demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Need to augment the resources of the State Post-War Reconstruction Fund Committee to meet the cost of rehabilitation of the discharged personnel. (26)].

(xvi) "That the Demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Denial of representation to Ex-J.C.Os and other ranks in the Indian Soldiers, Sailors and Airmen's Board. (27)].

(xvii) "That the Demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Need to reserve all 'B' vehicles in favour of ex-Servicemen. (28)].

(xviii) "That the Demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Need to start more Sainik Schools. (29)].

(xix) "That the Demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Need to increase the clothing allowance to jawans. (30)].

(xx) "That the Demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Need to open a recruiting office in the Union territory of Laccadives. (31)].

Shri Yashpal Singh (Kairana): I beg to move:

"That the Demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Shri Yashpal Singh]

[Need to appoint a High Power Commission to inquire into the causes of accidents to many I.A.F. planes. (32)].

Shri Ranga: I beg to move:

(i) "That the Demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Need for developing less formal relations and contacts between the ranks and officers and between the lower rank officers and Commanders. (33)].

(ii) "That the Demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Need for building up frontier defences, providing transport and ensuring local support in times of crisis. (34)].

(iii) "That the Demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Failure to broad-base the Defence Council and convene it more frequently. (35)].

(iv) "That the Demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Failure to publish the full NEFA Report by Gen. Henderson Brooks. (36)].

(v) "That the Demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Need for a Committee including a few retired Generals to study the possibilities of eliminating wastage in the Defence expenditure and to suggest ways and means of tightening control. (37)].

(vi) "That the demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Need to develop the large scale manufacture of AVRO, in co-operation with the Transport Ministry and I.A.C. (38)].

(vii) "That the demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Failure to trace and to recover assiduously officers and men declared missing after the NEFA debacle. (40)].

Shri Dinen Bhattacharya: I beg to move:

(i) "That the demand under the head 'Defence Services, Effective—Army' be reduced by Rs. 100".

[Refusal to form regiments of Bengalees exclusively. (48)].

(ii) "That the demand under the head 'Defence Services, Non-effective' be reduced by Rs. 100".

[Failure to give back "K" site plots at Prince Anwar Shah Road, Calcutta, which was requisitioned by the Defence Department during Second World War, to their rightful owners. (52)].

(iii) "That the demand under the head 'Defence Services, Non-effective be reduced by Rs. 100."

[Denying progressive literature to the Defence personnel. (53)].

श्री किशन पटनायक (सम्बलपुर) :
मैं प्रस्ताव करता हूँ :

"कि प्रतिरक्षा मंत्रालय शीघ्र के प्रन्तर्गत मांग को घटा कर १ रुपया कर दिया जाये।"

[साभ्याज्यवादी आचार पर बनी प्रतिरक्षा नीती में आक्षेप परिवर्तन करने में असफलता (५४)]

Shrimati Renu Chakravartty: I beg to move:

(i) "That the demand under the head 'Ministry of Defence' be reduced to Re. 1."

[Failure to have submarine fleet. (55)].

(ii) "That the demand under the head 'Ministry of Defence' be reduced to Re. 1."

[Failure to protest against cruising of U.S. Seventh Fleet which may strengthen Pakistani intransigence. (56)].

(iii) "That the demand under the head 'Ministry of Defence' be reduced to Re. 1."

[Buying and acquiring of armaments and equipment which are prevented from being used against Pakistan as that country increasingly threatens our country. (57)].

(iv) "That the demand under the head 'Ministry of Defence' be reduced to Re. 1."

[Class Divisions and attitudes still existing between officers and other ranks. (58)].

श्री किशन पटनायक : मैं प्रस्ताव करता हूँ :

(१) "कि प्रतिरक्षा मंत्रालय शीर्ष के अन्तर्गत मांग में से १०० रुपये कम कर दिये जायें ।"

[भारतीय सेना की बरबादी की न्यायिक जांच की आवश्यकता (५६)]

(२) "कि प्रतिरक्षा मंत्रालय शीर्ष के अन्तर्गत मांग में से १०० रुपये कम कर दिये जायें ।"

[सेना के अफसरों और सैनिकों के संबंध (६०)]

(३) "कि प्रतिरक्षा मंत्रालय शीर्ष के अन्तर्गत मांग में से १०० रुपये कम कर दिये जायें ।"

[सैनिक शिक्षा प्रणाली में परिवर्तन की आवश्यकता (६१)]

Shri Hari Vishnu Kamath: I beg to move:

"That the demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Need for revision of policy regarding payment of arrears to ex-I.N.A. personnel. (62)].

Shrimati Renu Chakravartty: I beg to move:

(i) "That the demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Need to rapidly build up our own defence industries. (63)].

(ii) "That the demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Need for good labour relations in the Ordnance Factories and other Factories under Defence. (64)].

(iii) "That the demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Dilatory methods being followed for building of MIG Supersonic Planes. (65)].

(iv) "That the demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Failure of radar training Joint Air Exercises. (66)].

(v) "That the demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Failure to take steps against Pakistan Helicopters landing in West Bengal. (67)].

(vi) "That the demand under the head 'Ministry of Defence' be reduced by Rs. 100."

[Need to recruit East Pakistan refugees in Army. (68)].

Dr. M. S. Aney: I beg to move:

(i) "That the demand under the head 'Defence Services, Effective—Army' be reduced by Rs. 100."

[Policy of recruitment. (69)].

(ii) "That the demand under the 'Defence Services, Effective—Army' be reduced by Rs. 100."

[Need for raising national militia. (70)].

(iii) "That the demand under the head 'Defence Services, Effective—Navy' be reduced by Rs. 100."

[Inadequate provision for submarines. (71)].

(iv) "That the demand under the head 'Defence Services, Effective—Air Force, be reduced by Rs. 100."

[Need to strengthen air force with the latest type of fighting aeroplanes. (72)].

Shri Ranga: We need not make much difference as between one Member and another. Whosoever is present may move the cut motion; we just put in our signatures. They were all considered. We would like those amendments to be treated as our party amendments and allow them to be moved.

Mr. Speaker: That is difficult for me.

Shri U. M. Trivedi (Mandsaur): What about our cut motions? (Interruption).

Mr. Speaker: Well, all these cut motions are moved.

17.29 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, March, 20, 1964/Phalgun 30, 1885 (Saka).